

for in various labour and industrial laws in force in India."

The motion was adopted.

SHRI SATYAGOPAL MISRA : I introduce the Bill.

RESERVATION OF POSTS IN PUBLIC SECTOR AND PRIVATE SECTOR SERVICES (FOR ECONOMICALLY WEAKER SECTION OF SOCIETY) BILL*

[English]

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to provide for reservation of posts in public sector and private sector services for economically weaker section of society.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for reservation of posts in public sector and private sector services for economically weaker section of society."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: I introduce the Bill.

UNORGANISED LABOUR WELFARE FUND BILL *

[English]

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to provide for setting up a fund for the welfare of unorganised labour.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for setting up a fund for the welfare of unorganised labour."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: I introduce the Bill.

SMALL FAMILY (PROMOTION AND MOTIVATION) BILL*

[English]

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to empower the Central Government to take measures to promote and motivate small families in the country and put family planning measures on a statutory footing and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to empower the Central Government to take measures to promote and motivate small families in the country and put family planning measures on a statutory footing and for matters connected therewith."

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: I introduce the Bill.

POLITICAL PARTIES (FINANCIAL ASSISTANCE) BILL*

[English]

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill to provide for grant of financial assistance to political parties in connection with the election of

their candidates, by the Central Government, for ensuring their effective functioning and promoting sound democratic polity and for matters connected therewith and incidental thereto.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for grant of financial assistance to political parties in connection with the election of their candidates, by the Central Government, for ensuring their effective functioning and promoting sound democratic policy and for matters connected therewith and incidental thereto.”

The motion was adopted.

SHRI BALASAHEB VIKHE PATIL: I introduce the Bill,

DECLARATION OF ASSETS AND
LIABILITIES BY MEMBERS OF
LOK SABHA AND RAJYA SABHA
BILL*

[English]

SHRI RAJESH PILOT (Dausa) : I beg to move for leave to introduce a Bill to provide for declaration of assets and liabilities by Members of Lok Sabha and Rajya Sabha and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for declaration of assets and liabilities by Members of Lok Sabha and Rajya Sabha and for matters connected therewith.”

The motion was adopted.

SHRI RAJESH PILOT : I introduce the Bill.

EMPLOYEES' STATE INSURANCE
(AMENDMENT) BILL*

[English]

SHRI BASUDEB ACHARIA (Bankura) : I beg to move for leave to introduce a Bill further to amend the Employees' State Insurance Act, 1948.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Employees' State Insurance Act, 1948.”

The motion was adopted.

SHRI BASUDEB ACHARIA : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 85 etc.)

[English]

SHRI N. VENKATA RATNAM : (Tenali) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI N. VENKATA RATNAM : I introduce the Bill.